

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

14
Misc A.No. 90/KB/2018
In
C.P.No. 24/2015

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M

Name of the Company	Bejoy Kumar Chirimar & Anr. -Vs- The Bloomfield Tea Co. Ltd & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Swaraj Shaw, Adv.	}	Resp. 2 & 3	Swaraj Shaw Adv. 8/2/18
2.	Jai Kumar Surana, Adv.			

1.	Babysachi Chaudhury, Advocate	}	Petitioners	Groomoyee Purkayastha Advocate 8/2/18.
2.	Anuj Singh, Advocate			
3.	Sayantana Bose, Advocate			
4.	Groomoyee Purkayastha, Advocate			

ORDER

Ld. Counsel for the petitioners and the respondent nos. 2 and 3 is present.


Misc. A. No. 90/KB/2018 has been filed by the petitioners in connection with C.P.No. 24/2015, which has been decided in terms of compromise and the petitioner sought interim relief restraining the respondents from acting in terms of clause 3(b)(xiv) of the Memorandum of Understanding dated 27/05/2017 with direction to deposit the

entire amount of Rs. 2.25 Crores or such part or portion thereof as well as restraining the joint escrow holders from acting in terms of clause 3(b)(xiv) of the Memorandum of Understanding dated 27/05/2017.


Ld. Counsel for the respondents made a request that time may be given for filing reply. Prayer is allowed. Reply may be filed within 7 days with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite parties.

Meanwhile respondents are directed to deposit the entire amount of Rs. 2.25 Crores which they have received in accordance with the terms of the Memorandum of Settlement between the parties in any Nationalised Bank and they will not deal with the amount till next date of hearing. Respondents to maintain *status quo* regarding the amount which they have received in accordance with the terms of settlement between the parties.

List it on 12/03/2018.



(Jinan K.R.)
Member (J)



(V.P. Singh)
Member (J)